

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 37/TT/2011

Subject : Petition under Sections 79(1)(c) and (d) read with Section 2(36)(ii) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Date of Hearing : 1.4.2014

Coram : Shri Gireesh B.Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : Jaypee Powergrid Ltd.

Respondents : Jaypee Karcham Hydro Corporation Ltd. and 7 others

Parties present : Shri M.G. Ramachandran, Advocate, JPL
Shri Sanjeev K. Goel, JPL
Shri Avinash Menon, JPL
Shri Kapil Ahuja, JPL
Shri Kumar Mihir, JPUL
Shri Ashish Gupta, JPL
Shri Pradeep Chauhan, Directorate of Energy, HP
Shri Subhash Arya, NTPC
Shri T. P. S. Bawa, PSPCL
Shri Padamjit Singh, PSPCL
Shri R. C. Saundal, HPPTCL

Record of Proceedings

The representative of petitioner submitted that the instant petition is filed for determination of transmission tariff for Asset-I : LILO of 400 kV D/C Baspa-Naptha-Jhakri transmission line and Asset-II: Karcham Wangtoo Abdullapur 400 kV D/C quad



transmission line (except LILO). The information sought by the Commission has been filed vide affidavit dated 19.12.2013.

2. The representative of PSPCL submitted that transmission licence was granted to the instant assets and it is an inter-State transmission line. The provisional tariff granted by the Commission is included in the POC charges and it is borne by PSPCL as per the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010. Hence, PSPCL should be impleaded as a respondent along with other beneficiaries in the Northern Region.

3. Learned counsel for the petitioner submitted that the constituents of the Northern Region would be impleaded as respondents. The Commission directed to implead all the beneficiaries in Northern Region as respondents in the instant petition and serve a copy of the petition and subsequent information filed by the petitioner to all the beneficiaries of Northern Region. The Commission further directed the petitioner to submit the following information on affidavit before 17.4.2014, with a copy to the respondent:-

- a) Auditors certificate based on latest available audited accounts with the reasons as the auditor certificate dated 16.5.2012 submitted to commission on 18.5.2012 does not match with the capital cost claimed in the Form 5B and Form 1A of final tariff claim.
- b) The reason for claiming 16% ROE.
- c) As per Form 5B, the capital cost claimed includes ₹1.84 crore towards statutory expenses. Clarify the nature of such statutory expenses and justify its capitalization.
- d) The following Loan wise details which has been considered in Form 13 & Form 14,
 - a. the Date & Actual Amount of drawal,
 - b. the Date & Amount of Repayment
 - c. the Rate of interest at the time of drawl and further change of interest rates, along with documentary evidence for change of interest rate.
- e) The Amount of Gross loan drawn up to DOCO of Asset II from all the banks as per Form 7 is ₹65701 lakh. But the loan balance as on 31.3.2012 as per Note 2.3 of balance sheet of 2011-12 shows ₹64646 lakh. Clarify the difference for the purpose of IDC determination. Also provide the allocation of Loans and its



deployment between Asset I & Asset II and their details as per Form 13. Submit funding details for the two assets separately as per Form 6 and Form 14A.

- f) Asset wise, Party wise list for the amount of liabilities included in capital cost as on DOCO and in Additional Capital expenditure (if any). Year wise payments of such liabilities (Actual & Proposed) along with editable soft copy.
- g) Nature of the land mentioned in Form 11 (whether freehold or lease hold).
- h) In form 5A of the petition, the petitioner has mentioned the Board's approval details of revised cost estimates as per board meeting dated 18.2.2008 but this resolution deals only about the award of contract for tower package. Details of board approvals which consist the details of the estimated project cost and its funding pattern.
- i) Editable soft copy of all the forms submitted along with the tariff petition (in Excel format) consisting all the computation links (Particularly Form 13, 14 & 14 A).

By order of the Commission

sd/-
(T. Rout)
Chief Legal

